

**CENTRAL ADMINISTRATIVE TRIBUNAL,
MUMBAI BENCH, MUMBAI.**

ORIGINAL APPLICATION NO. 461 OF 2014

Date Of Decision:- 10th January, 2019.

***CORAM: HON'BLE SHRI. R. VIJAYKUMAR, MEMBER (A).
HON'BLE SHRI. R. N. SINGH, MEMBER (J).***

Shri. Prakash Kewalram Pahuja

Age 60 years,
Retired as Sr. Accountant from the office of
Fishery Survey of India,
Opp. Micro Wave Station, Bogda Road,
Mormugao, Goa 403803.
R/a: Bk. No.1528/1, Section No.29,
Ulhasnagar 421004.

....Applicant

(Applicant in person)

Versus

Union of India represented by

1. Jt. Secretary (Admn)
Department of AHD & Fisheries,
Ministry of Agriculture,
Krishi Bhavan, New Delhi 110001.

2. Director General

Fishery Survey of India,
Botawala Chambers,
IIInd Floor, Sir P M Road,
Fort Mumbai 400001.

3. Zonal Director

Fishery Survey of India,
Opp. Micro Wave Station, Bogda Road,
Mormugao, Goa 403803.

....Respondents

(Respondents by Advocate Shri. N.K. Rajpurohit)

ORDER (ORAL)

Per: R. Vijaykumar, Member (A)

1. Today, when the case was called for hearing at 12:30 PM, Applicant in person was not available. He was also not present on the last date of hearing i.e. on 03.10.2018 though

the matter was listed for final hearing.

2. Heard Shri. N.K. Rajpurohit, learned counsel for respondents.

3. The learned counsel for respondents vehemently opposes for any further adjournments.

4. The case cannot proceed further in the absence of the applicant and it appears that he has lost interest in pursuing the matter.

5. In the event, the OA is dismissed in default for non-appearance of the applicant as well as for non-prosecution. No order as to cost.

(R.N. Singh)
Member (J)

(R. Vijaykumar)
Member (A)

srp